

Barauni Refinery in September 1986, and owing to the strike by Bihar transporters in January 1987.

(c) Efforts are being made by the oil marketing companies to reduce the backlog by stepping up supplies to markets in Bihar including Biharsharif, by supplementing supplies from bottling plants at Haldia and Kalyani. Additional LPG bottling capacity is being set-up in the region under the LPG phase III project, as a long-term solution.

#### Production and Requirement of Penicillin

2. SHRI MOHANBHAI PATEL : Will the Minister of INDUSTRY be pleased to state :

(a) the details of penicillin units functioning in the country at present and the annual production of penicillin in those units;

(b) the requirement of penicillin in the country annually ;

(c) Whether there is any proposal to establish a plant to manufacture penicillin in the country in the near future to meet the demand of penicillin; and

(d) if so, the details thereof and the time by which it is likely to be established with its location ?

THE MINISTER OF STATE IN THE DEPARTMENT OF CHEMICALS AND PETROCHEMICALS IN THE MINISTRY OF INDUSTRY (SHRI R.K. JAICHANDRA SINGH) : (a) Details are given below :—

#### *Production of Penicillin (MMU)*

Name of Company	Year, 1985-86
i) IDPL	— 32.40
ii) HAL	— 73.81
iii) Alombic	— 91.47
iv) Standard Pharma	— 71.43
Total :—	269.11

(b) The Working Group on Drugs and Pharmaceuticals for the 7th Five Year Plan have estimated the requirement of Penicillin as 1520 MMU during 1986-87 and 2470 MMU by 1989-90.

(c) and (d) Under the policy recently announced, the manufacture of penicillin has been dereserved from the Public Sector with a view to boost production. In response to this, applications have been received for setting up Penicillin projects in the country.

#### Procedure for Car Manufacturers to obtain Fuel Efficiency Certificate

3. SHRI H.B. PATIL : Will the Minister of INDUSTRY be pleased to state :

(a) whether it is a fact that Union Government have laid down detailed procedure for car manufacturers to obtain fuel efficiency certificates for availing fiscal concessions; and

(b) if so, the details regarding the procedure followed in this regard ?

THE MINISTER OF STATE IN THE DEPARTMENT OF INDUSTRIAL DEVELOPMENT IN THE MINISTRY OF INDUSTRY (SHRI M. ARUNACHALAM) : (a) Yes, Sir.

(b) : A Statement giving the details is given below.

#### Statement

#### Fuel Efficiency Certification Procedures

Notifications issued by the Department of Revenue, Ministry of Finance, Government of India on 24th December, 1986 prescribe the conditions to be fulfilled by fuel efficient motorcars for availing of the fiscal concessions granted under those notifications. The following procedure is laid down for obtaining fu

efficiency certificate under these notifications :

(1) The manufacturer shall submit an application in duplicate to the Department of Industrial Development, Ministry of Industry, giving the model and complete technical specifications of the vehicle in the proforma prescribed for this purpose.

(2) The manufacturer shall simultaneously send a copy of the application and the proforma to the Director, Vehicle Research and Development Establishment (VRDE) Ahmednagar—414002.

(3) The Department of Industrial Development in the Ministry of Industry shall advise the VRDE to carry out the fuel efficiency test.

(4) On receipt of such advice, the VRDE shall depute an officer to select 5 vehicles at random from the production line of the manufacturer after giving notice to the manufacturer.

(5) Such random selection shall be made from a minimum number of 20 vehicles out of the current production in the plant of the manufacturer. The engine number, chassis number and the colour of the selected vehicles shall be noted by VRDE.

(6) It shall be the responsibility of the manufacturer to deliver the 5 selected vehicles at the premises of the VRDE, Ahmednagar within two weeks of the selection of the vehicles, with running—in duly completed by the manufacturer.

(7) The manufacturer may, if he so desires, depute one representative to observe the fuel efficiency test at VRDE. It is, however, obligatory for the manufacturer to depute one good mechanic to attend to the repairs of the vehicles during the testing at the VRDE.

(8) The VRDE shall carry out the fuel efficiency test on the 5 vehicles in accordance with the procedures prescribed

in this behalf. A copy of this may be obtained on request from VRDE, Ahmednagar.

(9) The fuel efficiency test reports of the VRDE shall be considered by a Fuel Efficiency Committee in the Department of Industrial Development, Ministry of Industry. The Committee shall examine all relevant aspects and make its recommendations regarding the issue of the certificate.

(10) Based on the recommendations of the Committee, a fuel efficiency certificate will be issued by an officer not below the rank of Joint Secretary in the Department of Industrial Development, Ministry of Industry.

(11) The fuel efficiency certificate shall be issued only if all the 5 tested vehicles achieve the fuel efficiency norms prescribed under the aforesaid notifications of the Department of Revenue, Ministry of Finance. If even one of the tested vehicles does not achieve the prescribed fuel efficiency norms, the Committee shall not recommend the issue of a fuel efficiency certificate.

(12) The fuel efficiency certificate issued shall be valid for a period of 6 months from the date of issue.

(13) For renewal of a fuel efficiency certificate, the manufacturer shall submit his application at least 2 months in advance of the date of expiry of the current certificate.

(14) Before the fuel efficiency tests are undertaken by the VRDE, the manufacturer shall pay the VRDE through a Demand Draft, a testing charge of Rs. 10,000 per vehicle.

(15) After the VRDE has carried out the fuel efficiency tests, the tested vehicles shall be collected by the manufacturer from the VRDE premises at Ahmednagar.